

FORM A

PUBLIC ANNOUNCEMENT
 PUBLIC ANNOUNCEMENT and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **JAY PRESTRESSED PRODUCTS LTD.**

RELEVANT PARTICULARS	
1.	Name of corporate debtor JAY PRESTRESSED PRODUCTS LTD
2.	Date of incorporation of corporate debtor 02/07/1941
3.	Authority under which corporate debtor is incorporated / registered RoC-Kolkata
4.	Corporate Identity No. of corporate debtor U51909WB1941PLC010605
5.	Address of the registered office and principal office (if any) of corporate debtor Reg. Office:113, NETAJI SUBHASH ROAD, 4TH FLOOR, ROOM NO.59, KOLKATA WB 700001 IN Office: C-47 WAZIRPUR INDUSTRIAL AREA, WAZIRPUR DELHI 110052 DL IN
6.	Insolvency commencement date in respect of corporate debtor 8.11.2019
7.	Estimated date of closure of insolvency resolution process 5.05.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional CA Nitesh Kumar More, IBB/I/PA-001/IP-P01087/2017-18/11785
9.	Address and e-mail of the interim resolution professional, as registered with the Board 18 Rabindra Sarani, Gate No 1, 7th Floor, Room No 701, Kolkata:700001, nmore2091@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 18 Rabindra Sarani, Gate No 1, 7th Floor, Room No 701, Kolkata:700001, nmore2091@gmail.com
11.	Last date for submission of claims 22.11.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JAY PRESTRESSED PRODUCTS LTD** On **8.11.2019**.

The creditors of **JAY PRESTRESSED PRODUCTS LTD**, are hereby called upon to submit their claims with proof on or before **22.11.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date and Place:

Nitesh
 : **CA Nitesh Kumar More, IBB/I/PA-001/IP-P01087/2017-18/11785**
 : **9/11/2019, Kolkata**



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